

THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTICE

Dated Shillong 31st December, 2021

No. HCM.II/50/2014-Estt/589

This is for general information to all Learned Advocates practicing in the High Court of Meghalaya, District & Subordinate Courts as well as the District Council Courts etc, that owing to ongoing winter vacation, the period (i.e. 30 days) given earlier vide Notice No. HCM.II/50/2014-Estt/574 dated 01st December, 2021 for submission of declaration form to be eligible for voting in the ensuing election of the Bar Council of Meghalaya is hereby extended to **28th February 2022** to enable the bonafide learned practising Advocates to collect and submit the aforesaid declaration form as notified earlier.

Registrar General/ Member Adhoc Committee

Memo No. HCM.II/50/2014-Estt/ 589-A

Dated Shillong, 31st December, 2021

Copy to:

1. The Advocate General, High Court of Meghalaya for favour of kind information.
2. Shri K.S. Kynjing, Senior Advocate, High Court of Meghalaya for favour of kind information.
3. Shri H. L. Shangreiso, Senior Advocate, High Court of Meghalaya for favour of kind information.
4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Williamnagar/Tura/Baghmara/Resubelpara/Ampati/Khliehriat/Mawkyrwat for favour of kind information and necessary action.
5. The Judicial Magistrate First Class, Mairang Court for favour of kind information and necessary action.
6. The Judicial Magistrate First Class Sohra Sub-Division, Amlarem Sub-Division, Dadenggre Sub-Division for favour of kind information and necessary action.
7. The Judge, District Council Court, KHADC, Shillong/JHADC, Jowai/GHADC, Tura for information and necessary action for favour of kind information and necessary action.
8. The President/Secretary, High Court Bar Association, Shillong, for kind information and necessary action.
9. The President/Secretary, Shillong Bar Association, Shillong, for kind information and necessary action.
10. The President/Secretary, Jaintia Hills District Bar Association, Jowai, for kind information and necessary action.
11. The President/Secretary, Nongpoh Bar Association, Nongpoh, for kind information and necessary action.

12. The President/Secretary, Nongstoin Bar Association, Nongstoin, for kind information and necessary action.
13. The President/Secretary, Tura Bar Association, Tura, for information and necessary action.
14. The President/Secretary, Williamnagar Bar Association, Williamnagar, for kind information and necessary action.
15. The President/Secretary, Khliehriat Bar Association, Khliehriat for kind information and necessary action.
16. The President/Secretary, Baghmara Bar Association, Baghmara for kind information and necessary action.
17. The President/Secretary, Resubelpara Bar Association, Resubelpara for kind information and necessary action.
18. The President/Secretary, Ampati Bar Association, Ampati for kind information and necessary action.
19. The President/Secretary, Mawkyrwat Bar Association, Mawkyrwat for kind information and necessary action.
- ✓ 20. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
21. Notice Board.
22. Office File.



Registrar General/ Member Adhoc Committee

3981
31/12/21